
(2022) 06 P&H CK 0105

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 5917 Of 2022

Puran Singh And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 20-06-2022

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2022) 06 P&H CK 0105

Hon'ble Judges : Vinod S. Bhardwaj, J

Bench : Single Bench

Advocate : Sarvesh Kumar Gupta, Amarjit Kaur Khurana

Final Decision : Disposed Of

Judgement

Vinod S. Bhardwaj, J

The petitioners namely Puran Singh and Harshdeep Kaur have approached this Court under Article 226 of the Constitution of India for seeking protection of their lives and personal liberty from private respondents.

Learned counsel for the petitioners INTER ALIA contends that the petitioners are major and are staying together. However, their relationship is not acceptable to the private respondents and as a result thereof, the private respondents are threatening the petitioners. A representation against the threat extended at the hands of the private respondents already stand submitted by the petitioners to the Commissioner of Police, District Ludhiana (Annexure P-3).

The petitioners apprehend threat to their lives and claim that there is a constant danger of being implicated in a false case.

Notice of motion restricted to respondents No.1 to 3 only. Pursuant to supply of advance copy, Ms. Amarjit Kaur Khurana, DAG, Punjab has appeared and accepted notice on behalf of respondents No.1 to 3.

Learned State counsel has no objection if appropriate direction for providing

requisite protection to the petitioners is given.

As such, the petition is disposed of with the directions to respondent No.2- Commissioner of Police, District Ludhiana to look into the grievances of the petitioners as set out in the petition and also expressed in the representation (Annexure P-3) and take appropriate action for protection of their lives and liberty as may be warranted by the circumstances.

However, it is clarified that in case any criminal case has been/is registered against the petitioners nothing in this order shall be construed as a bar for taking appropriate action by the police authorities in respect thereof in accordance with law.

The Registry is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No.2- Commissioner of Police, District Ludhiana for requisite compliance.

The petition is disposed of.